

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:383

ANSWERED ON:14.03.2012

GRIEVANCES OF CABIN CREW /PILOTS OF AI

Mahendrasinh Shri Chauhan ;Patil Shri A.T. Nana;Sayeed Muhammed Hamdulla A. B. ;Shantha J.;Shekhar Shri Neeraj;Singh Shri Yashvir;Sivasami Shri C.;Yadav Shri Ranjan Prasad

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether cabin crew/pilots of Air India (AI) refused to fly and threatened to quit in the recent past;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of flights cancelled and losses suffered by AI as a result thereof;
- (d) the action taken by the Government to redress grievances of cabin crew/pilots including payment of salaries, allowances and other dues in time; and
- (e) the steps taken to avoid recurrence of such incidences in future?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a)and(b): Yes, Madam. Out of a total 1859 cabin crew, 68 cabin crew refused to fly in the month of January 2012 due to non-payment of Sustenance Amount(in Foreign Exchange) that was caused by the financial crisis in the airline.

(c): None of the flights of Air India were affected as a result of the above.

(d)and(e): To resolve the disparities to the HR issues like level mapping, compensation, Harmonization, etc. for all employees including cabin crew/pilot, the Government has already appointed an independent Committee of external Experts Under Justice D.N. Dharmadhikari, a Retired Judge of Supreme Court.